

21.04.2014.

List is being revised. None is present on behalf of the applicant. Sri S.P. Singh, learned counsel appearing for the respondents is present.

The present CCP has been preferred by the applicant for non-compliance of the order dated 07.09.2005 passed in O.A.No.255/2000.

The respondents have preferred a writ petition before the Hon'ble High Court vide Writ Petition No.1496 (SB) of 2006 wherein the Hon'ble High Court was pleased to stay the order dated 07.09.2005 passed by this Tribunal.

Under such circumstances, the C.C.P. is dismissed with liberty to either of the parties to get it revived after the disposal of the writ petition by the Hon'ble High Court. Notices issued, if any, stands discharged. Copy of the order passed in Writ Petition No.1496 (SB) of 2006 is taken on record.

J. Ch

(Ms. Jayati Chandra)
Member (A)

W.P. Groawal
(Navneet Kumar)
Member (J)

Amit/

*On Demand
Cited 21-4-14
Decreed 21-4-14
Signed
22-4-2014*